

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

REVIEW APPLICATION No. 543/92

In

O.A. No. 958/90

Krishna Swaroop

Applicant

versus

Union of India & others

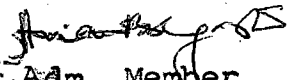
Respondents.

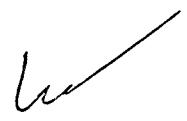
Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

This belated review application is directed against our judgment dated 4th November 1991. The application filed by the applicant was allowed with certain directions. The case was heard and disposed of after hearing the counsel for the parties and perusing the record. The scope of review application is limited and does not mean re-hearing or filling in of gap and lacuna in any case after judgment is pronounced. If some facts which were to the benefit of the respondents or regarding which there is no allegation that the same were not to its knowledge despite due diligence, or that counsel did not mention certain facts the respondents will be responsible for the same and review application on this ground is not maintainable. There also being no error apparent on the face of the record, the review application is rejected.


Adm. Member.


Vice Chairman.

LUCKNOW DATED: 25/8/92

Shakeel/